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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 378/2005
MA 193/2006
OA 2796/2003

New Delhi, this the 30th day of January, 2006

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

Smt. Hira Rani
Wd/O Late Sh. Rajesh Kumar,
R/o H.No.202, Moh.Jatav, Near Anil Tent House,
Qutubpur, Rewari (Har.) ...Applicant.

(By Advocate Shri Yogesh Sharma)

VERSUS

Shri R.K. Tandon
Divisional Railway Manager,
Northern Railway, Ambala Division
Ambala.Respondent

(By Advocate Shri R.L. Dhawan)

O R D E R (ORAL)

By Hon'ble Mr. Mukesh Kumar Gupta:-

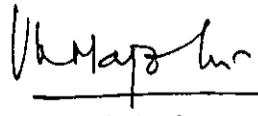
The respondents vide communication dated 07.1.2006 have paid a sum of Rs.92,300/- in addition to Rs.4,07,700/- which has already been paid under the Workmen's Compensation Act. Hence directions issued by this Tribunal vide order and judgment dated 13.12.2005 stand fully complied with. However, learned counsel for applicant seeks liberty to challenge the validity of the aforesaid communication dated 07.1.2006.

2. Finding full compliance of the order and judgment, MA is disposed of.
3. In view of the above, since order passed in OA stands fully complied with, present CP is disposed of and notices to respondents are discharged. However, applicant shall be at liberty to take appropriate steps if so available under the law.



(Mukesh Kumar Gupta)
Member (J)

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(V.K. Majotra)
Vice-Chairman (A)